

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

On the basis  
for Admission /  
Interim Order.

h  
25/11 Ans

Or. dt. 24.11.03

for Admission &  
Interim Order.

h  
25/11 Ans

Or. dt. 27.11.03

A copy of order  
is prepared for  
counsel for per. m.

h  
25/11 Ans  
26/11/03  
SD (J)

Order dated 24.11.03 -

Adorned to 27.11.03

Vice-Chairman  
24/11

Member B

Order dated 27.11.2003

Heard Shri R.N.Prusty, learned counsel for the applicant. By filing this O.A. the applicant has prayed for direction to be issued to Respondents-Department to select him for the post of G.D.S.M.C. Such a prayer on the face of it is untenable. He has only right to be considered provided he applies for the post within the due date as prescribed by the recruiting authority and await the outcome of the decision of the recruiting authority in the matter. In the circumstances, we dispose this O.A. with direction to the applicant to await the result of the selection process.

Ans 27/11  
VICK-CHAIRMAN  
8-27/11  
MEMBER (JUDICIAL)